## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4037 ANSWERED ON:30.04.2012 ECO SENSITIVE AREAS AROUND TIGER RESERVES Adhalrao Patil Shri Shivaji;Dharmshi Shri Babar Gajanan;Sugavanam Shri E.G.;Yadav Shri Dharmendra

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Supreme Court has directed the State Governments to demarcate and notify buffer zones around each tiger reserves;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to ensure compliance of Apex Court's direction by the State Governments;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the action taken by the Government on defaulting State Governments?

## Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) Hon'ble Supreme Court of India vide its order, in the Special Leave to Appeal (Civil) No. 21339/2011, dated 3.4.2012 has directed all concerned States to notify the buffer / peripheral areas as required under the Wildlife (Protection) Act, 1972 with regard to tiger reserves falling in the States, as expeditiously as possible, in any event, within three months.

(c),(d),(e)&(f) Further to the earlier advisories issued in this regard, the National Tiger Conservation Authority has requested all States, vide its letter dated 17.4.2012, for compliance of the Hon'ble Supreme Court's order.